

**LOK SABHA
UNSTARRED QUESTION NO. 1253
TO BE ANSWERED ON 7th DECEMBER, 2015**

PILFERAGE OF KEROSENE

**1253. SHRI RATTAN LAL KATARIA:
SHRI VENKATESH BABU T.G.:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI PANKAJ CHAUDHARY:
SHRI SHRIRANG APPA BARNE:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI D.S. RATHOD:**

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) the details of adulteration/ diversion/black-marketing and pilferage of kerosene from various States under Public Distribution System by organised gang/persons in the country;
- (b) if so, the details of cases of irregularities reported during the last three years and the current year and action taken by the Government against the persons/kerosene dealers involved in such malpractices, State/UT/OMC-wise;
- (c) whether the State Governments have requested for increasing the Superior Kerosene Oil (SKO) and if so, the details thereof along with per capita PDS SKO allotted and consumed in the country during the said period along with the reasons for variation/reduction in per capita allocation of PDS kerosene among various States particularly for weaker sections of Antyodaya Anna Yojana and BPL beneficiaries, State/UT-wise including Gujarat;
- (d) whether the Government proposes to start Direct Benefit Transfer (DBT) scheme for transfer of kerosene subsidy direct into the consumers account; and
- (e) if so, the details thereof and the total amount of subsidy being transferred in the country at present along with any assessment/consultations made with State Governments in this regard to extend the scheme throughout the country and reduction of subsidy amount as a result thereof, State/UT-wise?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM &
NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) & (b) : PDS Kerosene is supplied to Kerosene Wholesalers on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further,

distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled and supervised by the State Government.

Public Sector OMCs have reported that based on the inspections conducted by them and reports received from respective District/State Authorities, 90 cases of irregularities like adulteration, black marketing, diversion, pilferage and other irregularities in distribution of PDS kerosene were detected during the last three years and current year (April-September, 2015). During this period, 3 kerosene wholesalers were terminated for irregularities such as diversion/black marketing of kerosene. The State-wise and OMC-wise details of irregularities detected and action taken thereon for last three year and current year (April-September, 2015) is at Annexure-I and II respectively.

(c) : State-wise details of the per capita allocation and consumption of kerosene in the country during each of the last three years and the current year are at Annexure-III and Annexure-IV respectively.

The variation in the per capita allocation is on account of historical allocation, difference in LPG coverage etc. The scale of PDS Kerosene allocation to beneficiaries under various categories such as Antyodaya Anna Yojana, Below Poverty Line is done by the State/UT Governments.

The Government allocates PDS Kerosene to States/UTs including the State of Gujarat on quarterly basis for distribution under PDS for cooking and illumination only. Further distribution within the States/UTs through their PDS network to various categories of ration card holders as per their respective criteria, is the responsibility of the concerned States/UTs.

In response to the requests of various State Governments for increased allocation of PDS Kerosene, the Government has allowed the States/UTs to draw one month quota of PDS Kerosene at non-subsidized rates during each financial year w.e.f. 2012-13 for special needs.

(d) & (e) : Government of India intends to implement Direct Benefit Transfer Scheme in kerosene in 25 Districts identified by the State Governments, on a Pilot basis.

Annexure-I

Annexure referred to in reply to part s (a) and (b) of Lok Sabha Unstarred Question No.1253 for answer on 07.12.2015 asked by Shri Rattan Lal Kataria and others regarding Pilferage of Kerosene.

State/UT and OMC-wise details of number of cases of adulteration, black-marketing, diversion, pilferage and other irregularities detected against Kerosene dealers during the last three years and the current year (April to September, 2015)

State	IOCL	BPCL	HPCL	TOTAL
Andhra Pradesh	2	1	0	3
Telangana	3	0	4	7
Assam	2	0	0	2
Bihar	6	0	0	6
Gujarat	2	1	0	3
Jharkhand	8	1	0	9
Karnataka	9	3	3	15
Kerala	2	0	0	2
Madhya Pradesh	1	0	0	1
Maharashtra	3	2	1	6
Odisha	7	0	0	7
Punjab	5	0	0	5
Rajsthan	3	0	0	3
Tamilnadu	0	0	0	0
Uttar Pradesh	18	1	0	19
Chhattisgarh	0	0	1	1
West Bengal	0	0	1	1
TOTAL	71	9	10	90

Annexure-II

Annexure referred to in reply to part s (a) and (b) of Lok Sabha Unstarred Question No.1253 for answer on 07.12.2015 asked by Shri Rattan Lal Kataria and others regarding Pilferage of Kerosene.

State/UT and OMC-wise details of action taken against the Kerosene dealers on account of cases of adulteration, black-marketing, diversion, pilferage and other irregularities during the last three years and the current year (April to September, 2015)

State	Terminated			Suspended			Sub-judice			Supply resumed		
	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL	IOCL	BPCL	HPCL
Andhra Pradesh	0	0	0	1	1	0	0	0	0	1	0	0
Telangana	0	0	0	1	0	4	0	0	0	2	0	0
Assam	0	0	0	1	0	0	0	0	0	1	0	0
Bihar	0	0	0	3	0	0	0	0	0	3	0	0
Gujarat	0	0	0	1	1	0	1	0	0	0	0	0
Jharkhand	0	0	0	5	1	0	0	0	0	3	0	0
Karnataka	0	0	0	4	3	3	1	0	0	4	0	0
Kerala	0	0	0	2	0	0	0	0	0	0	0	0
Madhya Pradesh	1	0	0	0	0	0	0	0	0	0	0	0
Maharashtra	0	0	0	2	2	1	0	0	0	1	0	0
Odisha	0	0	0	5	0	0	1	0	0	1	0	0
Punjab	2	0	0	0	0	0	0	0	0	3	0	0
Rajsthan	0	0	0	3	0	0	0	0	0	0	0	0
Tamilnadu	0	0	0	0	0	0	0	0	0	0	0	0
Uttar Pradesh	0	0	0	5	1	0	0	0	0	13	0	0
Chhattisgarh	0	0	0	0	0	1	0	0	0	0	0	0
West Bengal	0	0	0	0	0	1	0	0	0	0	0	0
Total	3	0	0	33	9	10	3	0	0	32	0	0

Annexure-IV

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.1253 for answer on 07.12.2015 asked by Shri Rattan Lal Kataria and others regarding Pilferage of Kerosene

Per Capita SKO Consumption in litres per person based on 2011 Census

	2012-13	2013-14	2014-15	2015-16(Prov.)
	litres/ person/year			
ANDHRA PRADESH	5.5	5.5	6.2	5.4
ANDAMAN & NICOBAR	17.1	15.1	14.8	15.0
ARUNACHAL PRADESH	8.3	8.3	8.3	7.5
ASSAM	10.5	10.5	10.5	10.3
BIHAR	7.8	7.7	7.7	7.6
CHANDIGARH	3.4	3.3	2.2	0.8
CHHATTISGARH	6.8	6.8	6.6	6.4
DADRA & NAGAR HAVELI	6.6	6.6	5.9	5.3
DAMAN & DIU	3.7	3.5	3.5	3.4
DELHI	3.1	0.6	0.0	0.0
GOA	3.7	3.6	3.6	3.5
GUJARAT	11.1	11.1	11.1	10.9
HARYANA	3.7	3.5	3.5	3.4
HIMACHAL PRADESH	3.7	3.6	3.6	3.5
JAMMU & KASHMIR	7.4	7.5	6.9	5.1
JHARKHAND	8.1	8.1	8.1	7.9
KARNATAKA	8.6	8.6	8.3	7.9
KERALA	3.7	3.6	3.6	3.5
LAKSHADWEEP	15.4	15.6	15.6	15.6
MADHYA PRADESH	8.6	8.5	8.1	8.6
MAHARASHTRA	8.4	6.5	6.2	5.5
MANIPUR	8.7	8.7	8.7	8.2
MEGHALAYA	8.7	8.7	8.7	8.6
MIZORAM	7.1	7.1	6.8	6.0
NAGALAND	8.6	8.6	8.6	8.5
ODISHA	9.5	9.5	9.4	9.2
PUDUCHERRY	3.6	3.5	3.4	3.3
PUNJAB	3.4	3.1	3.2	3.0
RAJASTHAN	7.4	7.3	7.3	6.9
SIKKIM	10.4	10.4	10.4	9.4
TAMILNADU	6.7	4.8	4.8	4.7
TELANGANA*	0.0	0.0	4.6	4.9
TRIPURA	10.7	10.7	10.7	10.5
UTTAR PRADESH	8.0	7.9	7.9	7.8
UTTARAKHAND	3.7	3.5	3.5	3.5
WEST BENGAL	10.5	10.5	10.5	10.3
ALL INDIA	7.8	7.4	7.3	7.1

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.1253 for answer on 07.12.2015 asked by Shri Rattan Lal Kataria and others regarding Pilferage of Kerosene

State/UT-wise Per Capita Allocation (PCA) of Public Distribution System (PDS) Superior Kerosene Oil (SKO) in litres

	States/UTs	2015-16	2014-15	2013-14	2012-13
1	A&N Islands	15.17	16.84	18.16	19.01
2	Andhra Pradesh	5.40	6.49	9.43	9.43
3	Arunachal Pradesh	7.46	8.28	8.30	8.35
4	Assam	10.30	10.51	10.51	10.52
5	Bihar	7.65	7.81	7.82	7.85
6	Chandigarh	2.83	3.15	3.34	3.75
7	Chattishgarh	6.74	6.88	7.05	7.29
8	D & N Haveli	5.34	5.94	6.63	6.63
9	Daman and Diu	3.40	3.60	3.60	3.75
10	Delhi	0.00	0.00	3.18	3.21
11	Goa	3.52	3.60	3.60	3.74
12	Gujarat	10.88	11.10	11.14	11.14
13	Haryana	3.48	3.56	3.60	3.75
14	Himachal Pradesh	3.52	3.59	3.59	3.66
15	J&K	6.47	7.19	7.55	7.55
16	Jharkhand	7.96	8.12	8.15	8.18
17	Karnataka	8.34	8.56	8.56	8.56
18	Kerala	3.53	3.60	3.60	3.75
19	Lakshadweep	15.26	15.63	15.63	15.63
20	Madhya Pradesh	8.12	8.61	8.61	8.62
21	Maharashtra	5.57	6.19	6.50	8.42
22	Manipur	9.10	9.71	9.71	9.86
23	Meghalaya	8.57	8.74	8.74	8.74
24	Mizoram	6.08	6.76	7.11	7.14
25	Nagaland	8.47	8.64	8.64	8.64
26	Orissa	9.28	9.47	9.51	9.52
27	Puducherry	3.41	3.48	3.56	3.74
28	Punjab	3.08	3.23	3.25	3.74
29	Rajasthan	7.22	7.37	7.42	7.45
30	Sikkim	9.36	10.40	10.40	10.40
31	Tamil Nadu	4.74	4.83	4.83	6.68
32	Telangana	4.96	0.00	0.00	0.00
33	Tripura	10.45	10.66	10.66	10.66
34	Uttar Pradesh	7.80	7.95	7.96	7.97
35	Uttarakhand	3.49	3.56	3.59	3.76
36	West Bengal	10.33	10.55	10.56	10.57
	PCA*	7.28	7.52	7.51	7.83

***PCA for 2015-16 is based on approved PDS SKO allocations for the year.**

